

**IN THE NATIONAL COMPANY LAW TRIBUNAL**  
**NEW DELHI BENCH (COURT – II)**

**Item No. 215**  
**IB-203/ND/2024**

**IN THE MATTER OF:**  
**Sunlight Fuels Pvt. Ltd.**

... **Applicant/Petitioner**

**Under Section: 59 of IBC, 2016**

**Order delivered on 03.06.2024**

**CORAM:**  
**SH. ASHOK KUMAR BHARDWAJ**  
**HON'BLE MEMBER (J)**

**SH. SUBRATA KUMAR DASH**  
**HON'BLE MEMBER (T)**

**PRESENT:**  
**For the Liquidator** : Mr. K.d. Sharma Adv

**Hearing Through: VC and Physical (Hybrid) Mode**

**ORDER**

There is no appearance on behalf of the RoC. Issue fresh notice to the Respondent returnable on 02.09.2024. The Applicant undertakes to serve notice upon the Respondent through all modes viz. registered post, speed post, courier service and E-mail. Affidavit of service be filed within one week. Reply, if any, may be filed by the Respondent within one week from the date of receipt of the notice. Rejoinder, if any, may be filed before the next date of hearing.

List the matter on 02.09.2024.

In the meantime, the Petitioner shall file convenient proforma. The standard format in this regard may be collected by him from the Court Officer during the course of the day.

**Sd/-**  
**(SUBRATA KUMAR DASH)**  
**MEMBER (T)**

**Sd/-**  
**(ASHOK KUMAR BHARDWAJ)**  
**MEMBER (J)**